NAGPUR BENCH

SITTING LIST W.E.F. 3rd JANUARY 2022

Sr. No	Sitting	Assignment
1	The Hon'ble Shri Justice **SUNIL B. SHUKRE** AND The Hon'ble Shri Justice **ANIL L. PANSARE** **Commercial Appellate Division Bench**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of even years. (B) Public Interest Litigations – Civil, Criminal and Suo Motu.
2	The Hon'ble Shri Justice **A. S. CHANDURKAR** AND The Hon'ble Mrs. Justice **PUSHPA V. GANEDIWALA**	For admission, hearing, order matters and applications therein : (A) Direct and Indirect Taxes and Customs Applications, References and Appeals. (B) Civil Writ Petitions of odd years. (C) Letters Patent Appeals. (D) First Appeals and Family Court Appeals. (E) Contempt Appeals and Petitions. (F) Other Civil work of the Division Bench not assigned to any other Court.
3	The Hon'ble Shri Justice **V. M. DESHPANDE** AND The Hon'ble Shri Justice **G.A. SANAP**	For admission, hearing, order matters and applications therein: (A) Criminal Appeals. (B) Criminal Writ Petitions. (C) Criminal work of the Division Bench not assigned to any other Court.
4	The Hon'ble Smt. Justice **ANUJA PRABHUDESSAI**	For admission, hearing, order matters and applications therein: (A) First Appeals. (B) Misc. Civil Applications. (except assigned to other Court). (C) Civil work of single bench not assigned to any other Court.
5	The Hon'ble Shri Justice **ROHIT B. DEO**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions. (B) Civil Revision Applications.

6	The Hon'ble Shri Justice **VINAY JOSHI** **[Up to 7th January 2022]**	For admission, hearing, order matters and applications therein: (A) Criminal Applications u/S. 407 of Cr.P.C. (B) Anticipatory Bail Applications. (C) Criminal matters of Single Bench not assigned to any other Court.
7	The Hon'ble Shri. Justice **A. G. GHAROTE**	For admission, hearing, order matters and applications therein: (A) Regular Bail Applications. (B) Criminal Appeals up to the year 2011. (C) Criminal Revision Applications. (D) Criminal Writ Petitions. (E) Criminal Applications u/S. 482 of Cr.P.C.
8	The Hon'ble Smt. Justice **M. S. JAWALKAR**	For admission, hearing, order matters and applications therein : (A) Second Appeals and misc. applications therein. (B) Appeals against Orders.
9	The Hon'ble Shri Justice **S.P. TAVADE** **Up to 7th January 2022**	For admission, hearing, order matters and applications therein: (A)Criminal Appeals of the year 2012 and onwards.
	From 8th January 2022	For admission, hearing, order matters and applications therein: (A) Criminal Appeals of the year 2012 and onwards. (B) Criminal Applications u/S. 407 of Cr.P.C. (C) Anticipatory Bail Applications. (D) Criminal matters of Single Bench not assigned to any other Court.

N O T E

(1) All Courts would take up cases for final hearing including old cases pertaining to their assignment on **every Thursday**.

(2) The matters/cases, wherein the Apex Court had passed order for expeditious hearing/time bound hearing, be given priority. The matters of Senior Citizens would also be given priority.

(3) The Criminal Appeals pending for more than five years in which the accused is/are in Jail, be given priority.

(4) The **Hon'ble Shri. Justice Rohit B. Deo** is appointed to hear and decide the matters under the Arbitration and Conciliation Act, 1996.

(5) The **Hon'ble Smt. Justice Anuja Prabhudessai** is appointed to hear and decide the matters under the Companies Act, 1956, the Companies Act, 2013 and the Banking Regulation Act, 1949.

(6) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie, if it were pending.

(7) All the Hon'ble Judges, designated to try the Election Petitions under the Representation of the People Act, 1951, shall assign a date in the week as per their convenience, to deal with the Election Petitions.

(8) Upon change of roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of roster and if the Hon'ble Court endorses such request, the Registry would place the matter before Hon'ble the Chief Justice after verifying the record. Upon acceptance of such proposal by Hon'ble the Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

High Court, Appellate Side	)	By Order,
	)	Sd/-
Bombay.	)	(V. R. Kachare)
Date : 21st December 2021	)	Registrar (Judl-I)